

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.32/2006
This the 21st day of January 2008

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Veerendra Nath Misra, Retired Post Master, Head Post Office Bahraich, resident of village and Post Office Ramnagara, District Bahraich (Sharawasti), Lucknow.

...Applicant.

By Advocate: Shri S.C. Mishra.

Versus.

1. Union of India, Tele-communication, through the Principal Secretary, Communication, Sanchar Bhawan, New Delhi.
2. Director General, Tele-communication, (Post), Sanchar Bhawan, New Delhi.
3. Chief Post Master General, Uttar Pradesh, Circle, Hazratganj, Lucknow.
4. Post Master General, Gorakhpur Region, Gorakhpur.
5. Superintendent of Post Offices, Bahraich Division, Bahraich.

... Respondents.

Dr. Ganga Singh
By Advocate: Shri K.K. Shukla for Dr. Neelam Shukla.

*arrested as per
order dt. 15/2/08.*

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard Shri S.C. Mishra, the learned counsel for applicant and Shri Ganga Singh, the learned counsel for the respondents.

2. The applicant has filed this O.A. for issuing direction to the respondents for making payment of Supervisory allowance for the period for which he performed his duties in LSG cadre and also some other reliefs. It is also the contention of the applicant that he also made representation in respect of the relevant claims in the OA

covered under Annexure-6 dated (NIL). But the respondents have not yet decided the same and as such he was constrained to file this OA.

3. The respondents, who have filed their detailed Counter Affidavit, in which they categorically stated that no representation has been sent to the respondent office and as such there is no occasion for giving decision on the claims of the applicant. In respect of Supervisory allowance and other benefits of the applicant there was no finding given by the competent authority. Without giving any decision by the competent authority, it is not open to the applicant to agitate on such claims.

4. In view of the above circumstances and for a fair and just disposal of the proceedings, OA is disposed of with a direction to the Respondent No. 2 to decide the claims of the applicant in respect of supervisory allowance an other reliefs, which he made under Annexure-6 dated (NIL) and pass a reasoned order as per rules and regulations within a period of three months from the date of receipt of the copy of this order. The applicant is also directed to file a fresh representation alongwith the copy of this order. No costs.


(M. KANTHAIAH)
MEMBER (J)

21.01.2008

Ak/.